

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2029
TO BE ANSWERED ON 18TH MARCH, 2025**

DIRECTIVE OF MAHARASHTRA FOOD & DRUGS ADMINISTRATION (FDA)

2029. SHRI MOHAMMED NADIMUL HAQUE:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether a directive of the Maharashtra Food & Drugs Administration (FDA) allows homeopathic practitioners with a certificate course in modern pharmacology to prescribe allopathic medicines, despite the Bombay High Court staying a similar notification in 2017, if so, the rationale behind this directive; and

(b) whether Government has assessed the potential risks to patient safety due to homeopathic practitioners prescribing allopathic medicines without undergoing the rigorous training of an MBBS degree, if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): National Medical Commission Registered Medical Practitioner (Professional Conduct) Regulations provides that every RMP shall practice the system of medicine in which he/she has trained and certified.

According to the information provided by the Government of Maharashtra, Section 2(d) of the Maharashtra Medical Council Act, 1965 defines "Medical Practitioner." Furthermore, Serial No. 28 in the Schedule of this Act refers to "Registered Practitioner" as outlined in Clause (16) of Section 2 of the Maharashtra Homoeopathic Practitioner's Act. These practitioners must have completed a Certificate Course in Modern Pharmacology approved by the State Government. Furthermore, this definition aligns with the term "Registered Medical Practitioner" under Rule 2(ee)(ii) of the Drugs and Cosmetics Rules. As a result, the Maharashtra Food & Drugs Administration (FDA) has instructed drug retailers to dispense medications only upon prescription for these registered practitioners.
